NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

RA 2/2017 in CA(CAA) No. 3/230-232/NCLT/AHM/2017

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

Name of the Company: Aditya Birla Financial Services Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sandeep Singhi	Advocate	Applicant	
2.	Pranjal Buch for Singhi & Co.	"	"	

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch i/b Singhi & Co. present for Applicant.
Heard Learned Advocate for Applicant.

Applicant company filed this Application under Rules 154 and 155 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for rectification of final order dated 06.02.2017 passed by this Tribunal in CA (CAA) No. 3/2017.

Though this Application is an interlocutory application, Registry registered it as R.A., i.e., Review Application.
It is stated in the Application that in paragraph 7 of the final order dated 06.02.2017, the words "President and Company Secretary" are typed instead of "Authorised Signatory."

In fact, in the supporting affidavit filed in CA (CAA) 3/2017, Mr. Ashok Malu is shown as the Authorised Signatory for the Applicant Company but not the President and Company Secretary. It is a typographical mistake that took place in the preparation of the final order dated 06.02.2017.

This Tribunal has power to correct any clerical or arithmetical mistake arising from an accidental slip or omission, as per Rule 154 of the National Company Law Tribunal Rules, 2016.
Therefore, since the mistake is clerical in nature, Application is allowed as prayed for.

14/2/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of February, 2017.